## GOVERNMENT OF INDIA TOURISM LOK SABHA

UNSTARRED QUESTION NO:3534 ANSWERED ON:16.04.2010 CODE OF CONDUCT FOR SAFE TOURISM

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## Will the Minister of TOURISM be pleased to state:

- (a) whether the Union Government has finalized a code of conduct for "safe and honourable tourism";
- (b) if so, the details thereof;
- (c) whether the Union Government has prepared an action plan to put the code in place;
- (d) if so, the time by which the code is likely to be unveiled; and
- (e) the steps taken/being taken by the Government to ensure safety arrangements at the major tourism destinations keeping in view the forthcoming Commonwealth Games?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF TOURISM (SHRI SULTAN AHMED)

- (a) to (d): No, Madam. As of now, Ministry of Tourism has not finalized a code of conduct for 'Safe and Honourable Tourism'.
- (e): 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India and as such, registration, investigation, detection and prevention of crime against tourists including crimes against foreign tourists, is primarily the responsibility of the State Governments, including Delhi.

However, in order to ensure the safety and security of tourists, Ministry of Tourism has advised all the State Governments/Union Territory Administrations to deploy Tourist Police, in one form or the other.